

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **28.06.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : ACI Wonderwood Products
Vs
Ad Mart pvt Ltd

MAIN PETITION NUMBER : IBA/140/2020
(IA/MA) APPLICATION NUMBERS

IA(DIS)/11(CHE)2024

ORDER

Present: Mr. Arvind Rajagopal, Ld. Counsel for Applicant.

Today the matter is listed for clarification. Following clarification is required.

On a perusal of documents, it is seen that the Applicant has not placed the Final Report as mandated under Regulation 45 of the IBBI (Liquidation Process) Regulations, 2016. The Applicant is directed to file Final Report by way of Additional Document within a period of 3 days from the date of this order.

List the application for hearing on **05.07.2024**.

-sd-
[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-
[SANJIV JAIN]
MEMBER (JUDICIAL)